

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**  
**APPEAL NO. 5 OF 2010**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 04.11.2010 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**Mumbai International Airport Pvt. Ltd (MIAL)**

**... Appellant**

**Versus**

**AERA & Ors.**

**... Respondents**

**Appearances :**

Mr. C. A. Sundaram, Sr. Advocate with Mr. Sakya Singha Chaudhuri, and Mr. Rahul Singh, Advocates for the Appellants

Mr. Atul Nanda, Sr. Advocate with Ms. Rameeza Hakeem , Advocate for Respondent No. 1

Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Respondent Nos. 3 and 6

Mr. K. Venugopal, Sr. Advocate with Mr. Gaurav Ray and Mr. Matrugupta Mishra, Advocates for R-4

Mr. Kailash Vasudev, Sr. Advocate with Mr. T.K. Mazumdar, Mr. Parijat Sinha & Ms.R. R. Sinha, Advocates for R-8 (BPCL)

Mr. Sanjay Kapur with Mr. Ashmi Mohan, Advocate for R-7 & R-9

**ORDER**

20<sup>th</sup> July, 2011

As a last chance, the Ministry is granted three weeks' time to file its response. If no reply is filed in the meantime, the matter shall proceed without awaiting further for response from the Ministry.

The matter shall be listed on 17<sup>th</sup> August, 2011.

**(Dr. Justice Arijit Pasayat)**  
**Chairman**

**(Rahul Sarin)**  
**Member**

**(Pravin Tripathi)**  
**Member**

## **AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

### **APPEAL NO. 6 OF 2011**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 05.01.2011 passed by the Airports Economic Regulatory Authority of India]

### **CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

### **In the matter of :**

**Mumbai International Airport Pvt. Ltd (MIAL)**

**... Appellant**

**Versus**

**AERA**

**... Respondent**

**Appearances :** Mr. Sakya Singha Chaudhuri, and Mr. Rahul Singh, Advocates for the Appellant  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik, Ms. Amita Kalkal and Ms. Rameeza Hakeem, Advocates for Respondent

### **ORDER**

20<sup>th</sup> July, 2011

As a last chance, the Ministry is granted three weeks' time to file its response. If no reply is filed in the meantime, the matter shall proceed without awaiting further for response from the Ministry.

The matter shall be listed on 17<sup>th</sup> August, 2011.

**(Dr. Justice Arijit Pasayat)**  
**Chairman**

**(Rahul Sarin)**  
**Member**

**(Pravin Tripathi)**  
**Member**

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL NO. 7 OF 2011**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**Bangalore International Airport  
Limited (BIAL)**

**... Appellant**

**Versus**

**UOI & Ors.**

**... Respondents**

**Appearances :** Dr. Abhishek Manu Singhvi, Sr. Advocate with Mr. Ankur Chawla, Mr. Ashish Jha and Ms. Pallavi Langar, Mr. Sajan Poovayya, Mr. Akhil Anand and Mr. M. Kulkarni, Advocates for the Appellant.  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)  
Ms. Anjana Gosain, Advocate for R-1  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik and Ms. Rameeza Hakeem, Advocates for Respondent No. 2

**ORDER**

20<sup>th</sup> July, 2011

As a last chance, the Ministry is granted three weeks' time to file its response. If no reply is filed in the meantime, the matter shall proceed without awaiting further for response from the Ministry.

The matter shall be listed on 17<sup>th</sup> August, 2011.

**(Dr. Justice Arijit Pasayat)**  
**Chairman**

**(Rahul Sarin)**  
**Member**

**(Pravin Tripathi)**  
**Member**

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL NO. 12 OF 2011**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order No 5, 12, 17 and direction No. 4 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

***Bangalore International Airport  
Ltd. (BIAL)***

***... Appellant***

***Versus***

***AERA & anr.***

***... Respondents***

**Appearances :**

Dr. Abhishek Manu Singhvi, Sr. Advocate with Mr. Ankur Chawla, Mr. Ashish Jha and Ms. Pallavi Langar, Mr. Sajan Poovayya, Mr. Akhil Anand and Mr. M. Kulkarni, Advocates for the Appellant  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik & Ms. Rameeza Hakeem, Advocates for Respondent No.1  
Ms. Anjana Gosain, Advocate for R-2

**ORDER**

20<sup>th</sup> July, 2011

As a last chance, the Ministry is granted three weeks' time to file its response. If no reply is filed in the meantime, the matter shall proceed without awaiting further for response from the Ministry.

The matter shall be listed on 17<sup>th</sup> August, 2011.

**(Dr. Justice Arijit Pasayat)**  
**Chairman**

**(Rahul Sarin)**  
**Member**

**(Pravin Tripathi)**  
**Member**

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL NO. 8 OF 2011**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**GMR Hyderabad Int'l Airport Ltd. (HIAL)**

**... Appellant**

**Versus**

**AERA & anr.**

**... Respondents**

**Appearances :** Mr. T. Andhyarajuna with Ms. Radhika Arora, Advocates for the Appellant  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik and Ms. Rameeza Hakeem, Advocates for Respondent No. 1

**ORDER**

20<sup>th</sup> July, 2011

As a last chance, the Ministry is granted three weeks' time to file its response. If no reply is filed in the meantime, the matter shall proceed without awaiting further for response from the Ministry.

The matter shall be listed on 17<sup>th</sup> August, 2011.

**(Dr. Justice Arijit Pasayat)**

**Chairman**

**(Rahul Sarin)**  
**Member**

**(Pravin Tripathi)**  
**Member**

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL NO. 10 OF 2011**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against Direction No.5 of the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**GMR Hyderabad Int'l Airport Ltd. (HIAL)**

**... Appellant**

**Versus**

**AERA & anr.**

**... Respondents**

**Appearances :** Mr. T. Andhyarajuna with Ms. Radhika Arora, Advocates for the Appellant  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik and Ms. Rameeza Hakeem, Advocates for Respondent No. 1

**ORDER**

20<sup>th</sup> July, 2011

As a last chance, the Ministry is granted three weeks' time to file its response. If no reply is filed in the meantime, the matter shall proceed without awaiting further for response from the Ministry.

The matter shall be listed on 17<sup>th</sup> August, 2011.

**(Dr. Justice Arijit Pasayat)**  
**Chairman**

**(Rahul Sarin)**  
**Member**

**(Pravin Tripathi)**  
**Member**

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL NO. 09 OF 2011**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**Cochin International Airport  
Limited (CIAL)**

**... Appellant**

**Versus**

**AERA**

**... Respondent**

**Appearances :** Mr. T. Andhyarajuna with Ms. Radhika Arora, Advocates for the Appellant  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik and Ms. Rameeza Hakeem, Advocates for Respondent

**ORDER**

20<sup>th</sup> July, 2011

As a last chance, the Ministry is granted three weeks' time to file its response. If no reply is filed in the meantime, the matter shall proceed without awaiting further for response from the Ministry.

The matter shall be listed on 17<sup>th</sup> August, 2011.

**(Dr. Justice Arijit Pasayat)**  
**Chairman**

**(Rahul Sarin)**  
**Member**

**(Pravin Tripathi)**  
**Member**

**AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL**

**APPEAL NO. 11 OF 2011**

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the direction No. 5 of order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

**CORAM**

Hon'ble Dr. Justice Arijit Pasayat  
Chairman

Hon'ble Shri Rahul Sarin  
Member

Hon'ble Mrs. Pravin Tripathi  
Member

**In the matter of :**

**Cochin International Airport  
Limited (CIAL)**

**... Appellant**

**Versus**

**AERA**

**... Respondent**

**Appearances :** Mr. T. Andhyarajuna with Ms. Radhika Arora, Advocates for the Appellant  
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)  
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik and Ms. Rameeza Hakeem, Advocates for Respondent

**ORDER**

20<sup>th</sup> July, 2011

As a last chance, the Ministry is granted three weeks' time to file its response. If no reply is filed in the meantime, the matter shall proceed without awaiting further for response from the Ministry.

The matter shall be listed on 17<sup>th</sup> August, 2011.

**(Dr. Justice Arijit Pasayat)**  
**Chairman**

**(Rahul Sarin)**  
**Member**

**(Pravin Tripathi)**  
**Member**